IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 27th OF MARCH, 2024

WRIT PETITION No. 8315 of 2024

BETWEEN:-

- 1. AJAY HURKUTE S/O SHRI BASANTRAO HURKUTE, AGED ABOUT 34 YEARS, OCCUPATION: BUSINESS R/O 113 MARWARI AGRAWAL NAGAR INDORE (MADHYA PRADESH)
- 2. SMT. UMA JAT W/O SHRI VIKRAM JAT, AGED ABOUT 36 YEARS, OCCUPATION: HOUSEWIFE R/O 301 AMBIKAPURI EXTENSION INDORE (MADHYA PRADESH)
- 3. MUKESH PAWAR S/O SHRI DALURAM PAWAR, AGED ABOUT 52 YEARS, OCCUPATION: ELECTRICIAN R/O 205 VYANKTESH NAGAR EXTENSION INDORE (MADHYA PRADESH)
- 4. JITENDRA RATHORE S/O SHRI BABULAL RATHORE, AGED ABOUT 31 YEARS, OCCUPATION: BUSINESS R/O 221 E BLOCK NAINOD MULTI GANDHI NAGAR INDORE (MADHYA PRADESH)
- 5. MS. SONALI PURI D/O SHRI DINESH PURI, AGED ABOUT 20 YEARS, R/O 26 GANGA NAGAR AIRPORT ROAD INDORE (MADHYA PRADESH)
- 6. SMT. RADHA BAI GOYAL W/O SHRI TEKCHAND GOYAL, AGED ABOUT 63 YEARS, OCCUPATION: HOUSEWIFE R/O PRAJAPAT COLONY NEAR DWARKAPURI INDORE (MADHYA PRADESH)

....PETITIONERS

(SHRI RISHI TIWARI - ADVOCATE FOR THE PETITIONER)

AND

1. INDORE MUNICIPAL CORPORATION COMMISSIONER INDORE MUNICIPAL CORPORATION INDORE (MADHYA PRADESH)

- 2. C O M M I S S I O N E R INDORE MUNICIPAL CORPORATION INDORE (MADHYA PRADESH)
- 3. BUILDING OFFICER ZONE NO. 16 INDORE MUNICIPAL CORPORATION INDORE (MADHYA PRADESH)
- 4. BUILDING INSPECTOR ZONE NO. 16 INDORE MUNICIPAL CORPORATION INDORE (MADHYA PRADESH)

						RESPONDENTS				
	This petition	comina	on for	admission	this	day	the court	nassad		
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ORDER

Heard.

By this petition preferred under Article 226 of the Constitution of India, the petitioners have prayed for the following reliefs:-

- "a) Issue an appropriate writ, order or direction to quash the impugned orders dated 16.03.2024 (Annexure P/1).
- b) Issue an appropriate writ, order or direction to restrain the respondents from demolishing the houses of the petitioners.
- c) Issue an appropriate writ, order or direction to the respondents to not take any action against the constructions of the petitioners without granting opportunity of hearing and passing a speaking order.
- d) Any other relief which this Hon'ble Court deems fit may kindly be granted.
- e) Costs of the petition may kindly be awarded to the petitioners.

Learned counsel for the petitioners submits without issuance of any show cause notice to the petitioners and without affording any opportunity of hearing to them, the impugned notices dated 16.03.2024 Annexure P-1 have been issued.

It is submitted that the respondents are attempting to demolish the property of the petitioners without taking recourse to law.

In the available facts and circumstances of the case, it is directed that in case, the petitioners file their reply to the notices Annexure P-1 within a period of 10 days from today along with all requisite documents, then the said reply along with the documents shall be considered in an objective manner by the respondents and the petitioners shall be afforded due opportunity of hearing and thereafter, only a final speaking and a reasoned order in the matter shall be passed by the respondents. Till then no coercive action be taken against the petitioners.

In case, the final order is against the petitioner, then they shall be afforded a breathing time of 10 days for challenging the same in accordance with law.

With the aforesaid, without expressing any opinion on the merits of the case, the petition stands **disposed of.**

सत्यमेव जयते

(PRANAY VERMA) V. JUDGE